GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1824
ANSWERED ON:22.08.2012
RECOMMENDATIONS OF FATF
Antony Shri Anto;Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash

Will the Minister of FINANCE be pleased to state:

- (a) Whether Financial Action Task Force (FATF) has issued warnings/recommendations on money laundering; and
- (b) If so, the details thereof and action taken in this direction by the Government of India/Securities and Exchange Board of India/Reserve Bank of India during the last three years and the current year till date?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAYAN MEENA)

- (a). Yes, Sir. The Financial Action Task Force (FATF) periodically issues Public Statements on jurisdictions with strategic deficiencies in their Anti Money Laundering (AML)/ Combating Financing of Terrorism (CFT) regime.
- (b) The FATF issued Public Statement dated June 22, 2012, identifying high risk and non-cooperative jurisdictions and called upon its members and other jurisdictions to apply counter-measures on the jurisdictions of Iran and Democratic People's Republic of Korea deficiencies associated iurisdictions consider the risks arising from the with the of Bolivia, Cuba, Ecuador, Ethiopia, Ghana, Indonesia, Myanmar.Nigeria.PakistanSao Tome and Principe, Kenya, Lanka, Syria. Tanzania, Thailand, Turkey, Vietnam and Yemen.

The Ministry of Finance has advised Securities and Exchange Board of India (SEBI), Reserve Bank of India (RBI) and Insurance Regulatory and Development Authority (IRDA) to take note of the FATF Public statement and advise suitably all the entities regulated by them. SEBI and RBI have accordingly issued communication to their respective regulated entities on 02.08.2012 and 27.07.2012 respectively. The actions taken by the Government of India/SEBI/RBI during the last three years are annexed in a tabular form.